## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA no. 370/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

Name of the Company:

Indian Overseas Bank (CoC)

V/s.

Metal Holding India Pvt Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. MHS Khushboo Shah Partners

Advocate

For Applicant

Financial

2.

## **ORDER**

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partners present for Applicant (COC). None present for Respondent in IA 370/2017.

Proof of dispatch of notice of date of hearing on IRP and Respondent filed.

Applicant is directed to issue notice of date of hearing on IRP and shall file proof of service.

List the matter on 21.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of November, 2017.